

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 7262-JK (LD) of 2023

DATED:- 30 - 05 - 2023

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 30.05.2023

No:- LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Sajad Un Nabi Gashmi) 2023

Additional Secretary to Government



Annexure to the Government Order No.7262 -JK(LD) of 2023 dated 30.05.2023

S No.	Title of the Case	OIC
1	Jasbir Singh & others Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.754/2023.	Shri Rajesh Sharma, DYSP Area Commandant Home Guards Jammu
2	FIR No. 32/2017 U/S 376/363/342/109/506-II RPC of PS Domana, Jammu titled State Vs Anil Kumar and Ors.	Sh.Sunil Singh SDPO, Domana
3	FIR No. 115/2009 U/S 498-A/306 RPC of PS Bishnah titled State Vs Parshotam Lal & Ors.	Sh.Nikhil Gogna SDPO, R.S.Pura
4	FIR No. 263/2017 U/S 8/21 NDPS Act of PS Kishtwar titled UT Vs Aijaz Ahmed and another.	Sh. Ashish Gupta, Deputy Superintended (Hqrs.), Kishtwar
5	FIR No. 138/2018 U/S 8/15 NDPS Act of PS Ramban titled UT VS Balkar Singh Masieh	Shri Pardeep Singh, SDPO (Hqrs.), Ramban
6	Shakeel Ahmed V/s Union Territory of Jammu and Kashmir and Others in WP (C) No. 1571/2022	Shri Rajesh Sharma, DYSP Area Commandant Home Guards Jammu
7	FIR No. 139/2009 U/S 420/467/468 RPC of PS Domana titled State Vs Parshotam Dass.	Sh. Vishal Shoor, SDPO, PS Domana
8	FIR No. 105/2015 U/S 364/34/376-F/302/404/297/281 RPC and 4/25 Arms Act of PS Gandhi Nagar, Jammu titled State Vs Sunil Kumar and Others	Shri Sanchit Sharma, SDPO, p/s Gandhi Nagar, Jammu

